

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.A. (SJ) No. 554 of 2010

Safajuddin Ansari

..... Appellant

Versus

The State of Jharkhand

..... Respondent

CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA
Through- Video Conferencing

For the Appellant(s) : Ms. Rajni Singh, Advocate

For the State : Ms. Ruby Pandey, APP

12/Dated: 10/09/2021

Ms. Rajni Singh, the learned counsel appears and states that Ms. Bandana Sinha, the learned arguing counsel is unwell. On the ground of personal difficulty of arguing counsel, she seeks adjournment for two weeks.

Ms. Ruby Pandey, the learned APP appears for the State.

Accordingly, at the request of Ms. Rajni Singh, the learned counsel, put up this case after two weeks.

(Ratnaker Bhengra, J.)